Central Administrative Tribunal, Lucknow Bench, Lucknow

CCP No.34/2010 in O.A. No.79/2009

This the 17th day of February, 2011

Hon'ble Shri Justice Alok Kumar Singh, Member (J) Hon'ble Sri S.P. Singh, Member (A)

Becha Lal aged about 52 years son of late Sri Chhotey Lal, resident of 549/219, Bara Barha, Alambagh, Lucknow

Applicant

By Advocate: Sri Praveen Kumar

Sri Awdhesh Kumar Yadav, Divisional Engineer (HQ)

Northern Railway, Lucknow.

Respondents

 \mathcal{M}

By Advocate: Sri B.B. Tripathi for Sri M.K. Singh

ORDER (Dictated in Open Court)

By Hon'ble Sri Justice Alok Kumar Singh, Member (J)

An application for condonation of delay in filing second At hasten At compliance report is / filed. It is allowed. Second Compliance report is taken on record.

We have gone through this compliance report. In para 8, 2. it has been mentioned that cheque No. 220937 doted 10.2.2011 has 3. has been prepared and it has been delivered to the applicant on 10.2.2011 itself.

derned counsel for applicant dearly concedes that this cheque has been received and full compliance has been made.

In view of the above, this CCP stands disposed of in full and final satisfaction. Notice is discharged.

(S.P.Sinah)

(Justice Alok Kumar Singh) Member (J)

Member (A)